

ORISSA ACT 17 OF 2003

THE ORISSA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2003

TABLE OF CONTENTS

PREAMBLE :

SECTIONS :

1. Short title and commencement
2. Amendment of section 28
3. Repeal and savings

***THE ORISSA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2003**

(ORISSA ACT 17 OF 2003)

[Received the assent of the Governor on the 5th December 2003, first published in an extraordinary issue of the *Orissa Gazette*, dated the 6th December 2003 (No. 1858)]

AN ACT FURTHER TO AMEND THE ORISSA CO-OPERATIVE SOCIETIES ACT, 1962.

BE it enacted by the Legislature of the State of Orissa in the Fifty-fourth Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Orissa Co-operative Societies (Amendment) Act, 2003.

(2) It shall be deemed to have come into force on the 2nd July, 2003.

Amendment of section 28.

2. In the Orissa Co-operative Societies Act, 1962, in section 28, in sub-clause (iv) of clause (g) of sub-section (2), for the words "eighteen months", the words "thirty-six months" shall be substituted. Orissa Act 2 of 1963.

Repeal and savings.

3. (1) The Orissa Co-operative Societies (Amendment) Ordinance, 2003 is hereby repealed. Orissa Ordinance No.2 of 2003.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.